

**IN THE NATIONAL COMPANY LAW TRIBUNAL,**  
**NEW DELHI COURT III**

**Item No. 105**  
New IA-416/2024  
In  
IB-908(ND)/2022

**IN THE MATTER OF:**

M/s. Joneja Bright Steels Pvt. Ltd

**.....APPLICANT/PETITIONER**

**Vs**

M/s. Nipman Fastners Industries Pvt. Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 31.01.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Rashika Tiwari, Adv. Honey Satpal  
Adv. Sejal Gupta.

For the Respondent :

**ORDER**

**New IA-416/2024:-**

Heard the submissions made by the Ld. Counsel appearing for the Applicant.

Issue notice to the Respondents.

The Applicant is directed to serve notice along with a copy of the application on the Respondents and file proof and affidavit of service within one week. The Respondents are directed to file reply affidavit within two weeks after receipt of the notice.

List the matter on **28.02.2024**.

Sd/-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**